

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 3/TT/2023**

<b>Subject</b>	Petition for determination of transmission tariff from COD to 31.3.2024 in respect of Asset-1: 2 no. 400 kV 80 MVA line reactors of 400 kV Wardha-Aurangabad Double Circuit line (upgradable to 1200 kV Single Circuit) charged as bus reactors at Wardha Sub-station and Asset-2: Wardha-Aurangabad 400 kV Double Circuit (quad) line with provision to upgrade the line to 1200 kV at a later date under Transmission System associated with Mundra Ultra Mega Power Project.
<b>Date of Hearing</b>	20.12.2023
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Madhya Pradesh Power Management Company Limited and 10 others
<b>Parties Present</b>	Ms. Swapna Seshadri, Advocate, PGCIL Shri Utkarsh Singh, Advocate, PGCIL Ms. Sneha, Advocate, PGCIL Shri Ravi Shankar, Advocate, MPPMCL Shri Zafrul Hasan, PGCIL Shri Arjun Malhotra, PGCIL Shri Divyanshu, PGCIL

**Record of Proceedings**

PGCIL has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1: 2 no. 400 kV 80 MVA line reactors of 400 kV Wardha-Aurangabad Double Circuit Line (upgradable to 1200 kV Single Circuit) charged as bus reactors at Wardha Sub-station and Asset-2: Wardha-Aurangabad 400 kV Double Circuit (quad) line with provision to upgrade the line to 1200 kV at a later date under Transmission System associated with Mundra Ultra Mega Power Project.

2. The Investment Approval for the Transmission System was approved by the Petitioner's Board on 15.10.2008. The SCOD of the project was 15.10.2012 against which Assets-1 and 2 were put into commercial operation on 3.7.2019 and 1.4.2021 with a time over-run of more than six years and eight years, respectively. The estimated completion cost of the transmission assets is within Revised Cost Estimate-II.

3. After the hearing, the Commission directed the Petitioner to furnish the following information on an affidavit by 16.1.2024 with an advance copy to the Respondents:



- a. The Forms in Excel submitted along with the petition do not have any links/formulae. Furnish the Excel format with all the requisite links and formulae for both assets.
- b. Details of time over-run and chronology of activities along with documentary evidence as per the format given below, separately for each asset:

Activity	Period of activity				Time over-run	Reason(s) for time over-run
	Planned		Achieved			
	From	To	From	To		
Land Acquisition						
LOA						
Supplies (Structure, equipment's, etc.)						
Civil works & Erection						
Testing & commissioning						
Other activities, if any, leading to time over-run.						

- c. Detailed justifications for variation in projected capital cost vis-à-vis Investment Approval and substantiate the same with relevant documentary evidence for both the transmission assets.
- d. Computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for both the assets.

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date up to DOCO	Interest discharged up to COD	Interest payment date after COD	Interest discharged after COD

- e. The details of works for which Additional Capital Expenditure has been projected in 2019-24, including the works against which balance/retention payments are projected for both the transmission assets.
4. The Commission also directed the Respondents to file their replies, if any, by 30.1.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 15.2.2024. The Commission directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time shall be entertained.



5. The matter will be listed for further hearing on 21.2.2024.

**By order of the Commission**

Sd/

(V. Sreenivas)  
Joint Chief (Law)

